

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 27/2020-Customs (N.T./CAA/DRI)

New Delhi, dated 24.06.2020

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No.3/2020-Customs (N.T./CAA/DRI) dated 06.01.2020 published vide S.O.123(E) dated 09.01.2020.

In the Table to the said notification, against serial number 5, in column 3 for the existing entry, "F. No. DRI/LZU-CI/26/Enq-27 (Int-5)/2017 dated 21.11.2019 read with corrigendum dated 28.02.2020" shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-50/2019-CI]

(JASPREET SINGH SUKHIJA)
JOINT DIRECTOR

Copy forwarded for information and updation of record to

1. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Room No. 214, New Custom House, Near IGI Airport, New Delhi-110037.
2. Additional Director General, Directorate of Revenue Intelligence, Lucknow with the request to inform the noticee about the issue of notification.